

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:255  
ANSWERED ON:26.11.2010  
CHILD PROTECTION UNITS  
Tirkey Shri Manohar

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether child protection units have been set up in each district of all the States of the country under the Juvenile Justice (Care and Protection of Children) Act, 2000;
- (b) if so, the details thereof, State-wise;
- (c) whether financial assistance is granted to the States in this regard;
- (d) if so, the funds sanctioned, released and utilized by the State Governments during each of the Eleventh Five Year Plan;
- (e) whether the Union Government has set up any mechanism to monitor the performance and annual appraisal of these units; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (f) : The statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS [A] TO [F] OF LOK SABHA STARRED QUESTION NUMBER 255 FOR 26.11.2010 BY SHRI MANOHAR TIRKEY REGARDING 'CHILD PROTECTION UNITS'

[a] to [d]: Section 62 of the Juvenile Justice (Care and Protection of Children) Act, 2000 provides that every State Government/Union Territory Administration shall constitute Child Protection Units for every district. To facilitate the States/UTs in setting up such Units, financial assistance is being provided to them on a cost sharing basis (90 per cent for North Eastern States and State of Jammu & Kashmir and 75 per cent for other States) through a Centrally Sponsored Scheme, namely Integrated Child Protection Scheme (ICPS).

As ICPS has been introduced very recently, i.e. in 2009-10, and the States have just commenced the implementation the Units are being progressively established by them. During the current year, 18 States have submitted the financial proposals for release of grants under this Scheme. Funds have already been released to 7 States. State- wise number of Units established, and funds released to them are at Annex.

[e] & [f]: ICPS provides for establishment of institutional mechanisms for monitoring the implementation of ICPS, including performance of the DCPS. Such mechanisms include District Child Protection Committees (DCPCs) at District level and State Child Protection Committee (SCPC) at State level and Central Project Support Unit (CPSU) under the Government of India in the Ministry of Women and Child Development. As the Scheme is at the initial stage of implementation, it is early to undertake the annual appraisal.